



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I**MEETING No.** NC/1/MEET/Jan/202223/21**DATED:** 14/02/2023Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202223/21 dated 14/02/2023 of Norms Committee - I for the year 2022-23 was held on 14/02/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R. K. Jaiswal, DO	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002029AM23
RA File Number	052304000292 AM16
Licence No and Date	0510395884/12/10/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	2 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00004843AM23
RA File Number	039504000471 AM16
Licence No and Date	0310800045/05/11/2015
Norms Committee Decision:	
Committee considered the case as per agenda and decided to refer the case to DHI for examination & comments as per comments of Consultant (Tech-3).	

Case No.	3 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002962AM23
RA File Number	052304000443 AM16
Licence No and Date	0510397372/20/01/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022	

followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023 & 31.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	4 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002934AM23
RA File Number	052304000459 AM16
Licence No and Date	0510397502/04/02/2016
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 14.02.2023 as under: 1. The quantity of import items at Sl. No. 1, 2, 3, 9, 10 & 11 may be allowed as 1.02Kg/Kg content in the export product. 2. The quantity of import items at Sl. No. 4, 5, 6, 7, 8 & 12 may be allowed on net to net under General Note-4. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00004882AM23
RA File Number	039504000207 AM17
Licence No and Date	0310805910/04/07/2016

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	6 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00000610AM23
RA File Number	092404000418 AM17
Licence No and Date	0910064352/07/11/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000726AM19
RA File Number	072404000345 AM17
Licence No and Date	0710111001/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	8 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred

Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000727AM19
RA File Number	072404000346 AM17
Licence No and Date	0710111002/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00006073AM23
RA File Number	NA
Licence No and Date	3310030377/03/03/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	11 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	12 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002030AM23
RA File Number	052304000043 AM18
Licence No and Date	0510402563/16/05/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	13 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00006038AM23
RA File Number	072404000099 AM18
Licence No and Date	0710111809/22/06/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	14 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002893AM23
RA File Number	652404000004 AM18
Licence No and Date	6510000005/17/07/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	15 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

HQ File Number	HQRNORM REVIW00006039AM23
RA File Number	072404000187 AM18
Licence No and Date	0710112252/10/10/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002176AM23
RA File Number	332404000007 AM18
Licence No and Date	3310030410/01/11/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002891AM23
RA File Number	652404000006 AM18
Licence No and Date	6510000010/15/11/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.	

Case is deferred.

Case No.	18 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003246AM23
RA File Number	052404000518 AM18
Licence No and Date	0510405392/17/01/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case was approved by NC in meeting dated 28.06.2018 on the recommendation of technical representatives of DHI, DIPP and MSME present in the meeting on net to net basis i.e. as applied for. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to Consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 14.02.2023. Therefore, as per comments of Consultant (SKB), the Committee decided to revise the ad-hoc norms as per comments of Consultant (SKB) given via email dated 14.02.2023 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- Shell Part No.017F262 (Old Part No 242878)	11777.59 Kgs = 11719 Nos	1	72193390	Prime Stainless Steel Coils Slit / Mill Edge - 304/304L, 2B 1.50 MM X 1500/1524	11303.00 Kgs inclusive of 64.47% wastage on the net weight of the export product after taking 1/3rd recovery from the scrap
				2	72191300	Stainless Steel Coil Type 304L 1.5 X 275 MM Finish 2E	8067.77 Kgs inclusive of 64.48% wastage on the net weight of the export product after

							taking 1/3rd recovery from the scrap
2	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- Boden Part Name 010A058 (Old Part No 240609)	14740.00 Kgs = 36317 Nos	1	72193390	Prime Stainless Steel Coils Slit / Mill Edge - 304/304L, 2B 1.50 MM X 1500/1524	10170.66 Kgs inclusive of 43.25% wastage on the net weight of the export product after taking 1/3rd recovery from the scrap
				2	72191300	Stainless Steel Coil Type 304L 1.5 X 230 Mm Finish 2E	10463.43 Kgs inclusive of 36.95% wastage on the net weight of the export product after taking 1/3rd recovery from the scrap

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003208AM23
RA File Number	052404000091 AM19
Licence No and Date	0510406536/21/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	20 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003209AM23
RA File Number	052404000111 AM19
Licence No and Date	0510406587/24/05/2018

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case was rejected by NC in meeting dated 24.04.2019 due to non-submission of reply of deficiency letter. Now, the applicant has applied to fix the ad-hoc norms. The case was referred to Consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 14.02.2023. Therefore, as per comments of Consultant (SKB), the Committee decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 14.02.2023 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Bracket Stiffener Rear, Part No.1608208500100C	(24854 Nos. = 14042.51 Kgs.)	1	72193290	Stainless Steel Sheets In Coil, Hot Rolled 441, 4.00 MM X 1500	16393.19 Kgs inclusive of 16.73% wastage on the net weight of the export product.
2	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Bracket Stiffener Front, Part No.1608208500060E	(23230 Nos. = 15796.4 Kgs.)	2	72193290	Stainless Steel Sheets In Coil, Hot Rolled 441, 4.00 MM X 1500	19932.40 Kgs inclusive of 26.18 % wastage on the net weight of the export product.
3	87089200	Silencers (mufflers)	(26229	3	72193290	Stainless	35775.30 Kgs

		and exhaust pipes; parts thereof-Inlet Pipe Re-Enforcement Part No 1608208331010H	Nos. = 19409.46 Kgs.)			Steel Sheets In Coil, Hot Rolled 441, 4.00 MM X 1500	inclusive of 84.31% wastage on the net weight of the export product.
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RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002890AM23
RA File Number	652404000001 AM19
Licence No and Date	6510000015/12/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	22 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003562AM23
RA File Number	652404000002 AM19
Licence No and Date	6510000016/12/06/2018

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	23 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002074AM23
RA File Number	072404000073 AM19
Licence No and Date	0710113487/26/06/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003245AM23
RA File Number	052404000172 AM19
Licence No and Date	0510407035/02/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	25 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred

Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000508AM19
RA File Number	092404000171 AM19
Licence No and Date	0910066472/18/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	26 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003107AM23
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that this is a fresh application filled by the applicant for the subject AA Number. The subject AA No. i.e. 0510407548 dated 17.08.2018 (HQ F. No. 018005000196AM19) was rejected in the NC Meeting dated 17.07.2019 due to non-submission of reply of deficiency letter. Further, the Committee noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018005000196AM19 on DGFT Portal. Therefore, the Committee decided to reject the case with the direction that the applicant should apply for reviewing the case against HQ File No. 018005000196AM19 and also inform the applicant through email in this regard. Case stands rejected.	

Case No.	27 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003927AM23
RA File Number	052404000308 AM19
Licence No and	0510407643/29/08/2018

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000599AM19
RA File Number	072404000176 AM19
Licence No and Date	0710114150/19/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred

Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00001039AM23
RA File Number	318304000139 AM19
Licence No and Date	3110067252/12/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/ procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	31 / NC/1/MEET/Jan/202223/21						
Case Status	Case Approved						
Party Name	VICTORA AUTO PRIVATE LIMITED						
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023						
HQ File Number	HQRNORM REVIW00003213AM23						
RA File Number	052404000530 AM19						
Licence No and Date	0510409057/26/12/2018						
Norms Committee Decision:							
The Committee considered the case as per the agenda and noted that the case was rejected by NC in meeting dated 15.11.2019 due to non-submission of reply of deficiency letter. Now, the applicant has applied to fix the ad-hoc norms. The case was referred to Consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 14.02.2023. Therefore, as per comments of Consultant (SKB), the Committee decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 14.02.2023 as under:							
Sl.	ITCHS	Export Item	Export	Sl.	ITCHS	Import	Recommended

No.	Code		Quantity	No.	Code	Item	Quantity
1	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name : D2UC Cradle Hanger New Design, Part No.2346275544005	(19056 KG = 84746 Nos.)	1	72193390	Stainless Steel Coil, Cold Rolled Grade 304 L, 2B, 2.00 MM X 1524 MM	5619.13 Kgs inclusive of 3.60% wastage on the net weight of the export product after taking 1/3 recovery from scrap.
2	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name : Hanger-7,Part No.82190187 (82245059)	(19056 KG = 298507 Nos.)	2	72193390	Stainless Steel Coil, Cold Rolled Grade 304 L, 2B, 2.00 MM X 1524 MM	19792.70 Kgs inclusive of 3.6% wastage on the net weight of the export product after taking 1/3 recovery from scrap.
3	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- Hanger -7, Part No.82191535	(9528 KG = 74074 Nos.)	3	72193390	Stainless Steel Coil, Cold Rolled Grade 304 L, 2B, 2.00 MM X 1524 MM	9914.26 Kgs inclusive of 2.96% wastage on the net weight of the export product after taking 1/3 recovery from scrap.
4	87089200	Silencers (mufflers) and exhaust pipes; parts thereof- SGR Helter, Part No. 1297630X	(9528 KG = 80000 Nos.)	4	72193390	Stainless Steel Coil, Cold Rolled Grade 304 L, 2B, 2.00 MM X 1524 MM	9888.89 Kgs inclusive of 3.87% wastage on the net weight of the export product after taking 1/3 recovery from

							scrap.
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RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003247AM23
RA File Number	052404000529 AM19
Licence No and Date	0510409056/26/12/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000668AM19
RA File Number	652404000005 AM19
Licence No and Date	6510000024/18/02/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	35 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003274AM23
RA File Number	052404000705 AM19
Licence No and Date	0510409909/12/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of Consultant (SKB) received via email dated 14.02.2023. However, the Committee observed that wastage given in import item at Sl. No. 4 needs to be revisited. Accordingly, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion in the forthcoming NC meeting. Case is deferred.	

Case No.	36 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003563AM23
RA File Number	652404000006 AM19
Licence No and Date	6510000027/05/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	37 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003270AM23
RA File Number	052404000033 AM20
Licence No and Date	0510410376/25/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003350AM23
RA File Number	052404000762 AM19
Licence No and Date	0510410518/08/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00225561AM22
RA File Number	092404000078 AM20
Licence No and Date	0910067545/20/05/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	40 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003726AM23
RA File Number	022404000038 AM20
Licence No and Date	0210209240/11/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination & comments as per comments of MSME.	

Case No.	41 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002123AM23
RA File Number	052404000159 AM20

Licence No and Date	0510410969/18/06/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	42 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00000743AM23
RA File Number	332404000012 AM20
Licence No and Date	3310030557/25/06/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DYNA FORCE HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00005860AM23
RA File Number	318304000067 AM20
Licence No and Date	3110067484/25/07/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003271AM23
RA File Number	052404000338 AM20
Licence No and Date	0510411950/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003272AM23
RA File Number	052404000340 AM20
Licence No and Date	0510411951/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00276106AM22
RA File Number	039404000480 AM20
Licence No and Date	0310831805/25/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000189AM20
RA File Number	039504000681 AM20
Licence No and Date	0310832116/10/10/2019
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 2. Calculations of wastage with supporting drawings. Case is deferred.	

Case No.	49 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00004929AM23

RA File Number	018005000190 AM20
Licence No and Date	0310832159/11/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	50 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00006040AM23
RA File Number	072404000154 AM20
Licence No and Date	0710115616/28/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000208AM20
RA File Number	072404000156 AM20
Licence No and Date	0710115619/29/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. The different wastage claimed for Magnet wire in different AAs i.e. 0710115619 & 0711004134. Please provide the reason for the difference. 2. Please provide the justification for wastage of magnet wire along with documentary evidence.	

Case is deferred.

Case No.	52 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003212AM23
RA File Number	052404000462 AM20
Licence No and Date	0510412549/19/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003273AM23
RA File Number	052404000499 AM20
Licence No and Date	0510412651/26/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	54 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003180AM23
RA File Number	052404000513 AM20

Licence No and Date	0510412724/29/11/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was rejected by NC in meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Now, the applicant has applied to fix ad-hoc norms. The case was referred to Consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 14.02.2023. Therefore, as per comments of Consultant (SKB), the Committee decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 14.02.2023 as under: 1. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.20MM X 1250MM) may be allowed as 11823.10 Kgs inclusive of 60.85% of wastage on the net weight of export product at Sl. No. 1 after taking 1/3rd recovery from scrap. 2. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.20MM X 1250MM) may be allowed as 11366.46 Kgs inclusive of 120.3 % of wastage on the net weight of export product at Sl. No. 2 after taking 1/3rd recovery from scrap. 3. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.20MM X 1250MM) may be allowed as 11366.46 Kgs inclusive of 120.3 % of wastage on the net weight of export product at Sl. No. 3 after taking 1/3rd recovery from scrap. 4. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.20MM X 1250MM) may be allowed as 11706.5 Kgs inclusive of 72.38 % of wastage on the net weight of export product at Sl. No. 4 after taking 1/3rd recovery from scrap. 5. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.20MM X 1250MM) may be allowed as 11131.88 Kgs inclusive of 176% of wastage on the net weight of export product at Sl. No. 5 after taking 1/3rd recovery from scrap. 6. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.50MM X 1250MM) may be allowed as 13721 Kgs inclusive of 54.88% of wastage on the net weight of export product at Sl. No. 6 after taking 1/3rd recovery from scrap. 7. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.50MM X 1250MM) may be allowed as 13880 Kgs inclusive of 44.24 % of wastage on the net weight of export product at Sl. No. 7 after taking 1/3rd recovery from scrap. 8. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.50MM X 1250MM) may be allowed as 12717 Kgs inclusive of 214.64 % of wastage on the net weight of export product at Sl. No. 8 after taking 1/3rd recovery from scrap. 9. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.50MM X 1250MM) may be allowed as 9016.2 Kgs inclusive of 70.83 % of wastage on the net weight of export product at Sl. No. 9 after taking 1/3rd recovery from scrap. 10. The quantity of import item (Stainless Cold Rolled Coil Grade SS439 1.50MM X 1250MM) may be allowed as 9016.2 Kgs inclusive of 70.83 % of wastage on the net weight of export product at Sl. No. 10 after taking 1/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003248AM23
RA File Number	052404000555 AM20
Licence No and Date	0510412920/16/12/2019

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case was rejected by NC in meeting dated 29.09.2020 due to non-submission of copy of application. Now, the applicant has applied to fix the ad-hoc norms. The case was referred to Consultant (SKB) for examination & comments. The comments from Consultant (SKB) received via email dated 14.02.2023. Therefore, as per comments of Consultant (SKB), the Committee decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 14.02.2023 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name : Inter Rear Body-Side Bracket Assy L551 Part No: 2251082X/2569859X	17560 Kgs = 31414 Nos.	1	72191300	Stainless Steel Hot Rolled Strip,SLIT edge, Core 441/4509 4.00 MM 1250 X 4.0, Grade:1.4509/ISS 439 TI1.	27295.65 Kgs inclusive of 55.44% of wastage on the net weight of export products after taking 1/3 recovery from scrap.
2	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name : Hanger Assy Part No : 2398519X/2398445X	8915 Kgs = 17689 Nos.	2	72191300	Stainless Steel Hot Rolled Strip, Slit edge, Core 441/4509 4.00 MM 1250 X 4.0, Grade: 1.4509/ISS 439 TI1.	13677.18 Kgs inclusive of 53.41% of wastage on the net weight of export products after taking 1/3 recovery from scrap.
3	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name : Bracket Assy Canning Lower Part	15712 Kgs = 86806 Nos.	3	72191300	Stainless Steel Hot Rolled Strip, SLIT edge, Core 441/4509 3.00 MM 1250 X 3.0,	22981 Kgs inclusive of 46.26% of wastage on the net weight of

		No: 82379024				Grade: 1.4509/ISS 439 TI1.	export products after taking 1/3 recovery from scrap.
RA concerned may take suitable consequential action accordingly.							

Case No.	56 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003728AM23
RA File Number	022404000159 AM20
Licence No and Date	0210209681/14/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination & comments as per comments of MSME.	

Case No.	57 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002880AM23
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.	
Case is deferred.	

Case No.	58 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002881AM23
RA File Number	072404000002 AM21
Licence No and Date	0710116329/07/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	59 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	60 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

HQ File Number	018005000466AM21
RA File Number	039504000085 AM21
Licence No and Date	0310836383/26/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Calculations of wastage with supporting drawings. Case is deferred.	

Case No.	61 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000478AM21
RA File Number	102404000018 AM21
Licence No and Date	1010060538/11/06/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	62 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00000894AM23
RA File Number	052404000152 AM21
Licence No and Date	0510414546/03/07/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	63 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000507AM21
RA File Number	039504000220 AM21
Licence No and Date	0310837100/09/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Calculations of wastage with supporting drawings. Case is deferred.	

Case No.	64 / NC/1/MEET/Jan/202223/21																
Case Status	Case Approved																
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED																
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023																
HQ File Number	018005000508AM21																
RA File Number	039504000219 AM21																
Licence No and Date	0310837101/09/07/2020																
Norms Committee Decision:																	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. No.: DES-1/0310837101/2023-TSW dated 08.02.2023 as under:																	
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Export Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>84069000</td><td>Steam Turbine Blades</td><td>270 Number</td><td>72286012</td><td>Alloy Steel Bar-Width-36mm To 58mm, Thickness-58mm To 104mm, MTB10AAM/ 10705MBU/</td><td>614.50% wastage allowed on net content basis in the export item</td></tr></table>						ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	84069000	Steam Turbine Blades	270 Number	72286012	Alloy Steel Bar-Width-36mm To 58mm, Thickness-58mm To 104mm, MTB10AAM/ 10705MBU/	614.50% wastage allowed on net content basis in the export item
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity												
84069000	Steam Turbine Blades	270 Number	72286012	Alloy Steel Bar-Width-36mm To 58mm, Thickness-58mm To 104mm, MTB10AAM/ 10705MBU/	614.50% wastage allowed on net content basis in the export item												

				10705BU/ 10705BA	
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Note: The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003707AM23
RA File Number	022404000060 AM21
Licence No and Date	0210210061/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination & comments as per comments of MSME.	

Case No.	66 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003711AM23
RA File Number	022404000069 AM21
Licence No and Date	0210210076/03/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination & comments as per comments of MSME.	

Case No.	67 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003708AM23
RA File Number	022404000070 AM21
Licence No and Date	0210210079/04/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination & comments as per comments of MSME.	

Case No.	68 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003210AM23
RA File Number	052404000280 AM21
Licence No and Date	0510415187/11/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	69 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003347AM23
RA File Number	052404000332 AM21
Licence No and Date	0510415444/08/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000666AM21
RA File Number	039504000437 AM21
Licence No and Date	0310838883/14/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Calculations of wastage with supporting drawings. Case is deferred.	

Case No.	71 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002126AM23
RA File Number	018005000714 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	72 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

HQ File Number	018005000718AM21
RA File Number	092404000457 AM21
Licence No and Date	0910069485/13/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000719AM21
RA File Number	092404000459 AM21
Licence No and Date	0910069486/13/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	018005000726AM21
RA File Number	052404000442 AM21
Licence No and Date	0510415984/25/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved

Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00040547AM21
RA File Number	03AA04012872 AM21
Licence No and Date	0311000212/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also informed via email dated 21.11.2022 that the subject AA covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	76 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00045015AM21
RA File Number	03AA04013906 AM21
Licence No and Date	0311000314/22/12/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00045915AM21
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	78 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00048671AM21
RA File Number	05AA04020490 AM21
Licence No and Date	0511000438/28/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00048813AM21

RA File Number	08AA04005414 AM21
Licence No and Date	0811000188/28/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00052251AM21
RA File Number	03AA04014575 AM21
Licence No and Date	0311000466/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Calculations of wastage with supporting drawings.	
Case is deferred.	

Case No.	82 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00052316AM21
RA File Number	03AA04015637 AM21
Licence No and Date	0311000590/01/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	83 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003524AM23
RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-1/SKB) for examination & comments as per comments of MSME in similar case of the firm.	

Case No.	84 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003834AM23
RA File Number	05AA04021220 AM21
Licence No and Date	0511000586/04/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00055488AM21
RA File Number	34AA04001587 AM21
Licence No and Date	3411000055/05/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	86 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00071460AM21
RA File Number	34AA04001988 AM21
Licence No and Date	3411000107/28/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	87 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003522AM23
RA File Number	31AA04005889 AM21
Licence No and Date	3111000144/03/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-1/SKB) for examination & comments as per comments of MSME in similar case of the firm.	

Case No.	88 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00080205AM21

RA File Number	34AA04002464 AM21
Licence No and Date	3411000207/09/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00082443AM21
RA File Number	05AA04029272 AM21
Licence No and Date	0511001201/12/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023 & 31.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	90 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DYNA FORCE HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00005861AM23
RA File Number	31AA04006952 AM21
Licence No and Date	3111000203/08/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00108927AM21
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.12.2022 followed reminders on 23.12.2022, 07.01.2023, 22.01.2023 & 06.02.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/1/MEET/Jan/202223/21								
Case Status	Case Deferred								
Party Name	STERLITE TECHNOLOGIES LIMITED								
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023								
HQ File Number	HQRNORM APPLY 00006906AM22								
RA File Number	03AA04000708 AM22								
Licence No and Date	0311003091/08/04/2021								
Norms Committee Decision:									
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:									
1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of Wastage. 6. To provide the per unit requirement in excel sheet. 7. Share the details in excel sheet in the below format:									
Sl.	AA	Description	Export	Export	Description	Qty	Wastage	UOM	Quantity

No.	No.	of resultant product	Quantity	UOM	of items to be imported	Required (Per Unit) Without Wastage	claimed in %		Sought in DGFT

The case stands deferred.

Case No.	93 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00042252AM22
RA File Number	31AA04002406 AM22
Licence No and Date	3111000330/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via email dated 14.02.2023 as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 445MT. 2. The quantity of import item at Sl. No. 2 may be allowed as 380MT. 3. The quantity of import item at Sl. No. 3 may be allowed as 433MT. 4. The quantity of import item at Sl. No. 4 may be allowed as 372MT. 5. The quantity of import item at Sl. No. 5 may be allowed as 407MT. 6. The quantity of import item at Sl. No. 6 may be allowed as 394MT. 7. The quantity of import item at Sl. No. 7 may be allowed as 394MT. 8. The quantity of import item at Sl. No. 8 may be allowed as 367MT. Note: Grade & thickness of import item will be same as used in export product. RA concerned may take further necessary action as per the decision of NC.	

Case No.	94 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred

Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00042269AM22
RA File Number	05AA04014585 AM22
Licence No and Date	0511002639/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	95 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00142741AM22
RA File Number	09AA04008212 AM22
Licence No and Date	0911001243/20/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. 4. Chartered Engineer Certificate indicating wastage at each stage of operation. Case is deferred.	

Case No.	96 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00145057AM22

RA File Number	34AA04005570 AM22
Licence No and Date	3411000865/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00148529AM22
RA File Number	31AA04020669 AM22
Licence No and Date	3111000480/27/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DHI vide F. No. DES-1/3111000480/2022-TSW dated 14.02.2023 wherein it is stated that the firm has mentioned under input details of the application that inputs are as per Para 4.07A of HBP self-ratification. However, the self-ratification case covered under para 4.07A (i) of FTP is not required to be ratified by the Norms Committee. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	98 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00158237AM22
RA File Number	05AA04067182 AM22
Licence No and Date	0511004067/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

1. Justify the quantity in Kgs and numbers of the input items at two places in the summary of the application.
2. What are the reasons for repeating the same item and quantity thereof at two or three places in the summary of the application?
3. Why the same item is indicated in the input details and the same item is also indicated in the supply of free-of-cost inputs?

Case is deferred.

Case No.	99 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00180962AM22
RA File Number	05AA04075480 AM22
Licence No and Date	0511004620/09/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00182700AM22
RA File Number	03AA04082296 AM22
Licence No and Date	0311006892/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also informed via email dated 07.02.2023 that the subject AA covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	102 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	103 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

HQ File Number	HQRNORM APPLY 00184237AM22
RA File Number	04AA04025998 AM22
Licence No and Date	0411001451/15/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-1) for examination as per comments of MSME.	

Case No.	104 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Wastage claimed at each stage of manufacturing and its justification supported by documentary evidence/drawings. 3. References for past cases for similar product pertaining to this firm or any other firm.	
Case is deferred.	

Case No.	105 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	106 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	107 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00206118AM22
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023 & 31.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred

Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00211839AM22
RA File Number	05AA04090770 AM22
Licence No and Date	0511005409/13/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023 & 31.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00221925AM22
RA File Number	05AA04093087 AM22
Licence No and Date	0511005562/22/10/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	111 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003995AM23
RA File Number	34AA04008849 AM22
Licence No and Date	3411001350/29/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00239932AM22
RA File Number	03AA040113488 AM22

Licence No and Date	0311008205/02/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00240920AM22
RA File Number	03AA040106962 AM22
Licence No and Date	0311008241/03/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00241248AM22
RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00244584AM22
RA File Number	09AA04016218 AM22
Licence No and Date	0911001822/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of complete set of application (ANF-4A) along with all the relevant documents. 2. Specific items of import with quantity against items Nos. at Sl. No. 6, 9 & 10. Case is deferred.	

Case No.	117 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00244702AM22
RA File Number	05AA04095451 AM22
Licence No and Date	0511005980/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023 & 31.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00262145AM22
RA File Number	03AA040116630 AM22

Licence No and Date	0311008753/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also informed via email dated 07.02.2023 that the subject AA covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	119 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00262618AM22
RA File Number	05AA040103905 AM22
Licence No and Date	0511006389/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed information as per Appedix-4E. 2. Details of export product. 3. Flow chart of manufacturing process, stage-wise wastage with justification supported by documentary/drawing evidence. 4. Past reference of approved cases for the same product. Case is deferred.	

Case No.	120 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00265298AM22

RA File Number	03AA040123095 AM22
Licence No and Date	0311008856/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also informed via email dated 07.02.2023 that the subject AA covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	121 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00265948AM22
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of complete set of application (ANF-4A) along with all the relevant documents. 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Pipes to be imported are cut to length or are in running length? Case is deferred.	

Case No.	122 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00268278AM22
RA File Number	07AA04039862 AM22
Licence No and Date	0711002481/28/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNITED RUBBER INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00002139AM23
RA File Number	03AX04000138 AM22
Licence No and Date	0311009475/15/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	125 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003523AM23
RA File Number	31AX04000028 AM22
Licence No and Date	3111000844/29/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-1/SKB) for examination as per comments of MSME.	

Case No.	126 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00307275AM22
RA File Number	03AX04000554 AM22
Licence No and Date	0311010067/04/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 18.10.2022 followed reminders on 25.11.2022, 10.12.2022, 25.12.2022, 09.01.2023 & 24.02.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	127 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00315757AM22

RA File Number	03AX04000598 AM22				
Licence No and Date	0311010382/12/01/2022				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. No.: DES-1/0311010382/2023-TSW dated 08.02.2023 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Steam Turbine Blades (XUIM 3-4 Project)	2632 Number	72286012	Alloy Steel Bar Width 45mm To 72mm Thickness 72mm To 105mm Free Issue Material	581.85% wastage allowed on net content basis in the export item
Note: The grade of imported steel should be matched with grade of export product.					
RA concerned may take suitable consequential action accordingly.					

Case No.	128 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00345841AM22
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022 & 02.12.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 07.12.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00354301AM22
RA File Number	03AX04000815 AM22
Licence No and Date	0311011370/14/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. No.: DES-1/0311011370/2023-TSW dated 08.02.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Steam Turbine Blades (XTHK-2)	4406 Number	72286012	Alloy Steel Bar, Width 28mm To 90mm, Thickness 40mm To 120mm Free Issue Material	613.60% wastage allowed on net content basis in the export item

Note: The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	131 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00358203AM22
RA File Number	03AX04000852 AM22
Licence No and Date	0311011490/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00003996AM23
RA File Number	34AX04000316 AM22
Licence No and Date	3411001877/28/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	134 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00371315AM22
RA File Number	03AX04001481 AM22
Licence No and Date	0311012015/01/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the TE has informed that the applicant's reply is deficient as the applicant has not yet furnished a copy of application (ANF-4A). Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of complete set of application (ANF-4A) along with all the relevant documents. Case is deferred.	

Case No.	135 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000175AM23
RA File Number	08AX04000770 AM22
Licence No and Date	0811004620/11/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DHI for examination & comments as per comments of MSME. Case is deferred.	

Case No.	136 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000193AM23
RA File Number	08AX04000789 AM22
Licence No and Date	0811004632/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000194AM23
RA File Number	05AX04000090 AM23
Licence No and Date	0511011788/12/04/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	139 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000195AM23
RA File Number	05AX04000091 AM23
Licence No and Date	0511011789/12/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000271AM23
RA File Number	08AX04000787 AM22

Licence No and Date	0811004719/18/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000288AM23
RA File Number	08AX04000827 AM22
Licence No and Date	0811004728/18/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00000321AM23
RA File Number	05AX04000657 AM22
Licence No and Date	0511011949/19/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000346AM23
RA File Number	05AX04000138 AM23
Licence No and Date	0511011987/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000350AM23
RA File Number	03AX04000285 AM23
Licence No and Date	0311014027/20/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000409AM23
RA File Number	08AX04000144 AM23
Licence No and Date	0811004778/25/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000440AM23
RA File Number	03AX04000223 AM23
Licence No and Date	0311014199/27/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000832AM23
RA File Number	34AX04000145 AM23
Licence No and Date	3411002270/18/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	153 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000888AM23
RA File Number	03AX04000732 AM23
Licence No and Date	0311014867/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SREE RAM TUBEWELL
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000902AM23
RA File Number	32AX04000075 AM23
Licence No and Date	3211003073/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000921AM23
RA File Number	07AX04000164 AM23

Licence No and Date	0711004049/23/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Hard/physical copy of application (ANF-4A) along with all the relevant documents i.e. information as per Appendix-4E. Case is deferred.	

Case No.	156 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	EMBROSS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000942AM23
RA File Number	31AX04000046 AM23
Licence No and Date	3111001380/23/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	157 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MASCOT DYNAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00000946AM23
RA File Number	03AX04000688 AM23
Licence No and Date	0311014977/24/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	158 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001001AM23
RA File Number	31AX04000052 AM23
Licence No and Date	3111001392/26/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001003AM23
RA File Number	03AX04000778 AM23
Licence No and Date	0311015018/26/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001005AM23
RA File Number	03AX04000783 AM23
Licence No and Date	0311015026/26/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	161 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001026AM23
RA File Number	31AX04000053 AM23
Licence No and Date	3111001398/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001085AM23
RA File Number	07AX04000207 AM23

Licence No and Date	0711004134/31/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. The different wastage claimed for Magnet wire in different AAs i.e. 0710115619 & 0711004134. Please provide the reason for the difference. 2. Please provide the justification for wastage of magnet wire along with documentary evidence. Case is deferred.	

Case No.	164 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001112AM23
RA File Number	08AX04000331 AM23
Licence No and Date	0811005090/01/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	165 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001189AM23
RA File Number	03AX04001033 AM23
Licence No and Date	0311015241/03/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001210AM23
RA File Number	09AX04000172 AM23
Licence No and Date	0911003121/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001212AM23
RA File Number	09AX04000173 AM23
Licence No and Date	0911003122/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001221AM23
RA File Number	05AX04000606 AM23
Licence No and Date	0511013036/06/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	169 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001223AM23
RA File Number	05AX04000607 AM23
Licence No and Date	0511013038/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	170 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001267AM23
RA File Number	07AX04000318 AM23
Licence No and Date	0711004257/08/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001277AM23
RA File Number	07AX04000145 AM23

Licence No and Date	0711004262/08/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001290AM23
RA File Number	31AX04000050 AM23
Licence No and Date	3111001425/09/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001415AM23
RA File Number	03AX04001442 AM23
Licence No and Date	0311015560/16/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001443AM23
RA File Number	07AX04000363 AM23
Licence No and Date	0711004327/17/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	BANCO PRODUCTS (INDIA) LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001515AM23
RA File Number	34AX04000144 AM23
Licence No and Date	3411002408/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001557AM23
RA File Number	34AX04000264 AM23
Licence No and Date	3411002416/21/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart indicating wastage at each stage. 2. Past consumption wastage is approx. 250% as compared to 305% in application. Please clarify. 3. Justification for using a bar in place of seamless tubes. 4. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	179 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED																												
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023																												
HQ File Number	HQRNORM APPLY 00001872AM23																												
RA File Number	56AX04000070 AM23																												
Licence No and Date	5611001028/06/07/2022																												
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of Wastage. 6. To provide the per unit requirement in excel sheet. 7. Share the details in excel sheet in the below format: <table border="1" style="margin-left: 40px;"> <thead> <tr> <th>Sl. No</th> <th>AA No.</th> <th>Description of resultant product</th> <th>Export Quantity</th> <th>Export UOM</th> <th>Description of items to be imported</th> <th>Qty Required (Per Unit) Without Wastage</th> <th>Wastage claimed in %</th> <th>UOM</th> <th>Quantity Sought in DGFT</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table> The case stands deferred.										Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT										
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Case No.	180 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001873AM23
RA File Number	56AX04000044 AM23
Licence No and Date	5611001029/06/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	181 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001875AM23
RA File Number	56AX04000076 AM23
Licence No and Date	5611001030/06/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	182 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001914AM23
RA File Number	56AX04000075 AM23

Licence No and Date	5611001036/07/07/2022																				
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of Wastage. 6. To provide the per unit requirement in excel sheet. 7. Share the details in excel sheet in the below format: <table border="1"> <thead> <tr> <th>Sl. No</th> <th>AA No.</th> <th>Description of resultant product</th> <th>Export Quantity</th> <th>Export UOM</th> <th>Description of items to be imported</th> <th>Qty Required (Per Unit) Without Wastage</th> <th>Wastage claimed in %</th> <th>UOM</th> <th>Quantity Sought in DGFT</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table> The case stands deferred.		Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT										
Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT												

Case No.	183 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	184 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001932AM23
RA File Number	33AX04000026 AM23
Licence No and Date	3311000789/08/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/1/MEET/Jan/202223/21								
Case Status	Case Deferred								
Party Name	BIRLA CABLE LIMITED								
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023								
HQ File Number	HQRNORM APPLY 00001933AM23								
RA File Number	56AX04000091 AM23								
Licence No and Date	5611001041/08/07/2022								
Norms Committee Decision:									
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:									
1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of Wastage. 6. To provide the per unit requirement in excel sheet. 7. Share the details in excel sheet in the below format:									

The case stands deferred.

Case No.	186 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001957AM23
RA File Number	56AX04000087 AM23
Licence No and Date	5611001043/11/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	187 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001960AM23
RA File Number	07AX04000484 AM23
Licence No and Date	0711004609/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001964AM23
RA File Number	03AX04002193 AM23
Licence No and Date	0311016258/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001973AM23
RA File Number	56AX04000099 AM23
Licence No and Date	5611001046/11/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)	

4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Sl. No.	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	190 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001975AM23
RA File Number	56AX04000079 AM23
Licence No and Date	5611001047/11/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
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5. Justification of Wastage.
6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Sl. No.	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit)	Wastage claimed in %	UOM	Quantity Sought in DGFT

						Without Wastage			

The case stands deferred.

Case No.	191 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001979AM23
RA File Number	56AX04000078 AM23
Licence No and Date	5611001048/12/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
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Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	192 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001980AM23
RA File Number	56AX04000081 AM23
Licence No and Date	5611001049/12/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
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Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	193 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001981AM23
RA File Number	56AX04000086 AM23

Licence No and Date	5611001050/12/07/2022																				
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of Wastage. 6. To provide the per unit requirement in excel sheet. 7. Share the details in excel sheet in the below format: <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>AA No.</th> <th>Description of resultant product</th> <th>Export Quantity</th> <th>Export UOM</th> <th>Description of items to be imported</th> <th>Qty Required (Per Unit) Without Wastage</th> <th>Wastage claimed in %</th> <th>UOM</th> <th>Quantity Sought in DGFT</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table> The case stands deferred.		Sl. No.	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT										
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Case No.	194 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00001983AM23
RA File Number	56AX04000095 AM23
Licence No and Date	5611001052/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)	

4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
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6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Sl. No.	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	195 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002056AM23
RA File Number	56AX04000105 AM23
Licence No and Date	5611001059/15/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
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5. Justification of Wastage.
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Sl. No.	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit)	Wastage claimed in %	UOM	Quantity Sought in DGFT

						Without Wastage			

The case stands deferred.

Case No.	196 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002058AM23
RA File Number	56AX04000106 AM23
Licence No and Date	5611001060/15/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
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6. To provide the per unit requirement in excel sheet.
7. Share the details in excel sheet in the below format:

Sl. No	AA No.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Qty Required (Per Unit) Without Wastage	Wastage claimed in %	UOM	Quantity Sought in DGFT

The case stands deferred.

Case No.	197 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002059AM23
RA File Number	56AX04000072 AM23
Licence No and Date	5611001061/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002060AM23
RA File Number	03AX04002209 AM23
Licence No and Date	0311016366/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002088AM23
RA File Number	05AX04000985 AM23
Licence No and Date	0511013803/15/07/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed reminders on 31.08.2022&15.09.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	200 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002101AM23
RA File Number	56AX04000104 AM23
Licence No and Date	5611001063/16/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002111AM23
RA File Number	07AX04000535 AM23
Licence No and Date	0711004692/18/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	SREEVARI ENTERPRISES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002125AM23
RA File Number	04AX04000206 AM23
Licence No and Date	0411003651/18/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002195AM23
RA File Number	03AX04002361 AM23
Licence No and Date	0311016489/21/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002203AM23
RA File Number	56AX04000113 AM23
Licence No and Date	5611001074/22/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002209AM23
RA File Number	31AX04000118 AM23
Licence No and Date	3111001578/22/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002311AM23
RA File Number	56AX04000118 AM23
Licence No and Date	5611001084/28/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	KLOECKNER DESMA MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00002879AM23
RA File Number	08AX04000841 AM23
Licence No and Date	0811005864/01/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 18.10.2022 followed reminders on 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023 & 31.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	208 / NC/1/MEET/Jan/202223/21
Case Status	Case Rejected
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003017AM23
RA File Number	31AX04000145 AM23
Licence No and Date	3111001683/08/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023 & 31.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	209 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003048AM23
RA File Number	56AX04000169 AM23
Licence No and Date	5611001159/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	211 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003049AM23
RA File Number	56AX04000170 AM23
Licence No and Date	5611001160/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003050AM23
RA File Number	56AX04000168 AM23
Licence No and Date	5611001161/12/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	213 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003051AM23
RA File Number	56AX04000167 AM23
Licence No and Date	5611001162/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003063AM23
RA File Number	03AX04003145 AM23
Licence No and Date	0311017810/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003090AM23
RA File Number	34AX04000562 AM23

Licence No and Date	3411002772/13/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003102AM23
RA File Number	03AX04003141 AM23
Licence No and Date	0311017855/14/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003103AM23
RA File Number	03AX04002985 AM23
Licence No and Date	0311017858/14/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003568AM23
RA File Number	31AX04000192 AM23
Licence No and Date	3111001729/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003715AM23
RA File Number	56AX04000203 AM23
Licence No and Date	5611001234/14/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003735AM23
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003784AM23
RA File Number	07AX04001011 AM23
Licence No and Date	0711005469/17/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 20.01.2023 followed reminder on 04.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	223 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ROTHERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003785AM23
RA File Number	31AX04000202 AM23
Licence No and Date	3111001748/17/10/2022

Norms Committee Decision:
Case deferred for comments of TE.

Case No.	224 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003800AM23
RA File Number	05AX04002031 AM23
Licence No and Date	0511015363/18/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003811AM23
RA File Number	03AX04003606 AM23
Licence No and Date	0311018683/18/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003825AM23

RA File Number	07AX04000018 AM23
Licence No and Date	0711005488/19/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003860AM23
RA File Number	56AX04000211 AM23
Licence No and Date	5611001243/20/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003882AM23
RA File Number	03AX04003774 AM23
Licence No and Date	0311018772/21/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also informed via email dated 07.02.2023 that the subject AA covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	229 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003900AM23
RA File Number	03AX04003766 AM23
Licence No and Date	0311018796/22/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003958AM23
RA File Number	07AX04001109 AM23
Licence No and Date	0711005570/29/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003971AM23
RA File Number	03AX04003674 AM23
Licence No and Date	0311018938/31/10/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	232 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00003999AM23
RA File Number	03AX04003894 AM23
Licence No and Date	0311018984/01/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004834AM23
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004835AM23
RA File Number	31AX04000265 AM23

Licence No and Date	3111001862/06/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004905AM23
RA File Number	05AX04002590 AM23
Licence No and Date	0511016268/09/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the reason for indicating the same items of import in the input detail and also in the additional inputs detail in the summary of the application on BO portal? Case is deferred.	

Case No.	237 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004927AM23
RA File Number	03AX04004615 AM23
Licence No and Date	0311019926/12/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004928AM23
RA File Number	03AX04004613 AM23
Licence No and Date	0311019927/12/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004931AM23
RA File Number	03AX04004614 AM23
Licence No and Date	0311019931/12/12/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	240 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004932AM23
RA File Number	03AX04004616 AM23
Licence No and Date	0311019930/12/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004983AM23
RA File Number	31AX04000275 AM23
Licence No and Date	3111001890/14/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	JAIN IRRIGATION SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00004985AM23
RA File Number	03AX04003585 AM23

Licence No and Date	0311019976/14/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005010AM23
RA File Number	15AX04000019 AM23
Licence No and Date	1511000149/15/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	KLOECKNER DESMA MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005037AM23
RA File Number	08AX04001471 AM23
Licence No and Date	0811006780/16/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00005053AM23
RA File Number	03AX04004708 AM23
Licence No and Date	0311020094/17/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005058AM23
RA File Number	56AX04000310 AM23
Licence No and Date	5611001410/19/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005162AM23
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	AAREN EXPORTS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005805AM23
RA File Number	30AX04000472 AM23
Licence No and Date	3011003035/18/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005821AM23
RA File Number	04AX04000906 AM23
Licence No and Date	0411004790/19/01/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the comments of Consultant (SKB) received via email dated 14.02.2023. The committee decided to further discuss this case on the comments of TE as the import items are more than 35.	
Case is deferred.	

Case No.	250 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005823AM23
RA File Number	05AX04003079 AM23
Licence No and Date	0511016938/19/01/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	251 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005840AM23
RA File Number	31AX04000327 AM23
Licence No and Date	3111001975/20/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23

Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005849AM23
RA File Number	03AX04005253 AM23
Licence No and Date	0311020859/20/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00005858AM23
RA File Number	56AX04000352 AM23
Licence No and Date	5611001498/21/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005859AM23
RA File Number	56AX04000349 AM23
Licence No and Date	5611001500/21/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	PETERS SURGICAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005877AM23
RA File Number	05AX04002970 AM23
Licence No and Date	0511016973/23/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/Jan/202223/21
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Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005888AM23
RA File Number	03AX04005217 AM23
Licence No and Date	0311020942/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005908AM23
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	CML BIOTECH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005917AM23
RA File Number	10AX04000250 AM23
Licence No and Date	1011001565/25/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005927AM23
RA File Number	56AX04000360 AM23
Licence No and Date	5611001513/27/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005961AM23
RA File Number	05AX04003072 AM23
Licence No and Date	0511017053/30/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/1/MEET/Jan/202223/21
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00005982AM23
RA File Number	09AX04000977 AM23
Licence No and Date	0911004376/31/01/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:	

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	84069000	Turbine Parts (Net content of import item shall be 450.00 Kgs which should be reflect in the shipping bills and invoice)	250 Number	1	72221999	Stainless Steel Bars (Grade: 10705ba, Size: 73 MM X118 MM, 59 MMX189 MM, 60 MMX198, MM)	3566.61Kgs with 692.60% wastage on the net weight of the export item
2	84069000	Turbine Parts (Net content of import item shall be 356.44 Kgs, which should be reflect in the shipping bills and invoice)	469 Number	2	72221999	Stainless Steel Bars (Grade: 10705bu, Size: 42MMX167MM, 40MMX154MM, 42MMX281MM, 36MMX283MM, 33MMX265MM, 36MMX245MM)	2818.70Kgs with 691.40% wastage on the net weight of the export item
3	84069000	Turbine Parts (Net content of import item shall be 1892.16 Kgs, which should be reflect in the shipping bills and	2628 Number	3	72221999	Stainless Steel Bars (Grade: 10705mbu, Size: 67 MM X156 MM, 58 MM X130 MM, 56 MM X104 MM, 29 MMX115 MM, 48 MMX116MM, 43MMX109MM, 39MMX87MM,	15689.00Kgs with 728.65% wastage on the net weight of the export item

		invoice)				52MMX68MM, 45MMX80MM, 47MMX75MM)	
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Note:

1. The description of import item at Sl. No. 1 may be amended as “Stainless Steel Bars (Grade: 10705ba, Size: 73 MM X118 MM, 59 MMX189 MM, 60 MMX198 MM)”.
2. The description of import item at Sl. No. 1 may be amended as “Stainless Steel Bars (Grade: 10705bu, Size: 42MMX167MM, 40MMX154MM, 42MMX281MM, 36MMX283MM, 33MMX265MM, 36MMX245MM)”.
3. The description of import item at Sl. No. 1 may be amended as “Stainless Steel Bars (Grade: 10705mbu, Size: 67 MM X156 MM, 58 MM X130 MM, 56 MM X104 MM, 29 MMX115 MM, 48 MMX116MM, 43MMX109MM, 39MMX87MM, 52MMX68MM, 45MMX80MM, 47MMX75MM)”.
4. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	265 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00006021AM23
RA File Number	03AX04005320 AM23

Licence No and Date	0311021091/01/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00006055AM23
RA File Number	34AX04000988 AM23
Licence No and Date	3411003317/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023
HQ File Number	HQRNORM APPLY 00006062AM23
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	269 / NC/1/MEET/Jan/202223/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 21 and 14/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00006066AM23
RA File Number	31AX04000335 AM23
Licence No and Date	3111002005/03/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	